

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH NEW DELHI  
Original Application No. 68/2025**

In the matter of:

Sanjay Kumar Mishra

Applicant

Versus

Central Pollution Control Board & Ors.

Respondents

**Index**

<b>Sr. No.</b>	<b>Particulars</b>	<b>Page No.</b>
1.	<b>Reply</b> on behalf of CPCB i.e Respondent No. 1 in OA No. 68/2024 in compliance to the Hon'ble NGT PB order dated 28.05.2025.	
2.	<b>Annexure-I</b> A copy of Hon'ble NGT order dated 28.05.2025 in OA No 68/2025.	



**SUMAN ARORA**—Counsel for CPCB  
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New Delhi – 110024  
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Place: Delhi

Date: 05.08.2025

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ADDITIONAL REPLY ON BEHALF OF CENTRAL POLLUTION  
CONTROL BOARD, RESPONDENT NO. 1

1. That, CPCB is constituted under Section 3 of The Water (Prevention and Control of Pollution) Act, 1974. It performs the functions under The Water (Prevention and Control of Pollution) Act, 1974, The Air (Prevention and Control of Pollution) Act, 1981, and The Environment (Protection) Act, 1986.
2. That on the last date of hearing viz. 28.05.2025 in the instant matter, on submission of the applicant, this Hon'ble Tribunal was pleased to observe the following:

*"1. A reply on behalf of Respondent no. 1 CPCB dated 15.05.25 has been filed. Referring to annexure 9, page 378, which is the inspection report of Respondent no. 2. Applicant in person submits a reference has been made to the field data sheet at several places in this report but neither the field data sheet has been filed, nor its nature has been disclosed."*



3. That a copy of the said order dated 28.05.2025 passed by this Hon'ble Tribunal is annexed as **ANNEXURE -I**.
4. That in respect of the compliance of the above, the answering respondent has to submit that a team of CPCB had inspected the site of M/s Fare Labs Pvt. Ltd., Respondent no. 2 on 19.12.2023 wherein the field data sheet comprising of sampling details in the controlled format filled during the sampling process by the Lab Team was checked and no irregularity was found.
5. That the concerned Field Data Sheet may be directed to be produced by the Respondent no. 2 M/s Fare Labs, as the same is part of the office records of M/s Fare Labs Pvt. Ltd.
6. That as apprised by the answering respondent in its earlier reply dated 15.05.2025, M/s Fare Labs Pvt. Ltd. Respondent no. 2 had reapplied for recognition on 01.07.2024 and on the basis of the fulfilment of requirements for recognition under the E (P) Act, 1986, recognition was granted to Respondent no. 2, M/s Fare Labs Pvt. Ltd. till **22.07.2027** after processing and examination of information submitted by the lab on CPCB Web Portal (<https://epalab.cpcb.gov.in>). It was found that the said lab is having all the infrastructural facilities for sampling and analysis and is complying with the requirements for recognition as per the "Guidelines for recognition of Environmental Laboratories under the Environment (Protection) Act, 1986 issued by CPCB in 2008-09.
7. That, the answering respondent no. 1 craves leave of the Hon'ble Tribunal to file additional reply, if required, in future.



8. That, in the light of the above submissions, it is respectfully submitted that this Answering Respondent, i.e., CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble Court in the instant OA.

*mishra*  
(NAMITA MISHRA)

Scientist 'E'

Central Pollution Control Board



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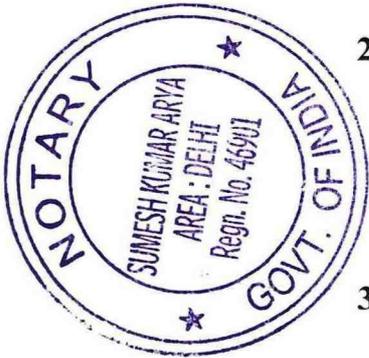
Central Pollution Control Board & Ors.

Respondents

**AFFIDAVIT**

I, **Namita Mishra**, working as Scientist-E, in Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, the Respondent No. 1 in the above matter, do hereby solemnly affirm, declare on oath and state as under:

1. That I, the deponent herein is well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying additional reply may be read part and parcel of the present affidavit as I am competent to swear this affidavit.
3. That the accompanying additional reply has been drafted and filed under my instructions and authority the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and



documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.

*Namita*  
DEPONENT

नमिता मिश्रा / Namita Mishra  
वैज्ञानिक 'ई' / Scientist 'E'  
केंद्रीय प्रदूषण नियंत्रण बोर्ड  
Central Pollution Control Board  
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)  
(M/o Environment, Forest & Climate Change Govt. of India)  
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032  
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

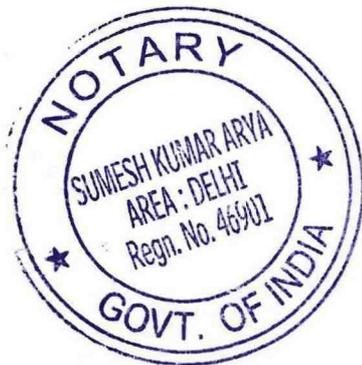
VERIFICATION

12 AUG 2025

Verified at Delhi on this day of \_\_\_\_\_ 2025 that the contents of the above reply are correct and true on the basis of the records of the case as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or mis- stated.

*Namita*  
DEPONENT

नमिता मिश्रा / Namita Mishra  
वैज्ञानिक 'ई' / Scientist 'E'  
केंद्रीय प्रदूषण नियंत्रण बोर्ड  
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Parivesh Bhawan, East Arjun Nagar, Delhi-110032



ATTESTED  
*[Signature]*

NOTARY PUBLIC, DELHI  
GOVT. OF INDIA

12 AUG 2025

Item No. 17

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
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Original Application No. 68/2025

Sanjaya Kumar Mishra Advocate

Applicant(s)

Versus

Central Pollution Control Board &amp; Anr.

Respondent(s)

Date of hearing: 28.05.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Appellant: Mr. Sanjaya Kumar Mishra, Applicant in person  
Respondents: Ms. Suman Arora, Adv. for CPCB  
Ms. Tanisha Samanta & Ms. Gargi Singh, Adv. for R - 2

**ORDER**

1. A reply on behalf of Respondent No. 1 CPCB dated 15.05.2025 has been filed. Referring to annexure 9, page 378, which is the inspection report of Respondent No. 2. Applicant in person submits that a reference has made to the field data sheet at several places in this report but neither the field data sheet has been filed nor its nature has been disclosed.

2. Learned Counsel for UPPCB seeks time to obtain instruction in this regard. Learned counsel for Respondent no. 2 also seeks three weeks' time to file the reply. Thereafter, rejoinder if any can be filed within two weeks.

3. List on 19.08.2025.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

May 28, 2025  
HB